

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO.754/2013

Date of Order: 30.3.2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Gopal Ram S/o Khanga Ram, a/a 24 years, R/o Village Tiloti, Post Mithari, Via Didwana, Tehsil Ladnu, District Nagaur.

.....Applicant

(By Advocate Mr. S.Shrivastava)

VERSUS

1. Union of India, through General Manager, North Western Railway, H.Q. Office, Jagatpura, Jaipur.
2. Chief Personnel Officer, H.Q., North Western Railway, Jaipur.
3. Deputy Chief Personnel Officer(Recruitment), Railway Recruitment Cell, Durgapura, Railway Station Durgapura, Jaipur-302018.

.....Respondents

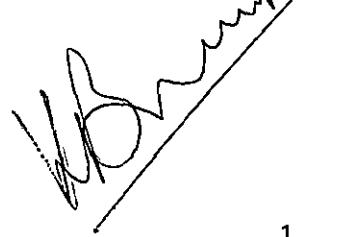
(By Advocate Mr. Anupam Agarwal)

ORDER

(Per Dr. K.B.Suresh, Judicial Member)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking following reliefs:-

8. (I) That this Hon'ble Tribunal may graciously be pleased to quash and set aside the impugned order dated 31.3.2013 (Ann.A/1) by which respondents have cancelled the candidature of the petitioner in respect of selection to the post in question arbitrarily.



(II) Respondents may further be directed to issue an appointment order in favour of the petitioner for the post in question for which petitioner appeared in selection and have qualified the same.

(III) Any other order or direction in favour of the petitioner which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

(IV) Award the cost of the petition in favour of the petitioner.

Heard.

The matter is very simple. The issue involved is that the candidature of the applicant has been rejected by respondents merely on the ground that applicant's signature were in capital letters in spite of the fact that the applicant of Group-D has qualified the selection.

2. It is stated that applicant while filling up the application form despite specific instruction under Para 8.3 of the notification made signature seeming in capital letters. Accordingly the application form was rejected as per para 8.11(xvi) of the notification. The purpose of this was explained as the need to have a signature which could be copied. Only signature can be copied to an extent. Besides the signature of a Gangman is still in its formative stage. Besides this is only a Group-D post. Hence, there is no logic in the contention of the respondents sufficient enough to deny life and livelihood to the applicant.

3. The contention of the respondents is heard and rejected. The OA is allowed. Respondents are directed to consider the case of applicant for appointment if all other elements are satisfied within two months from the receipt of the copy of this order.

4. With these directions the OA is disposed of with no order as to costs.


(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/